

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1493
ANSWERED ON 15TH DECEMBER, 2022**

PRICE FOR LAND ACQUISITION

1493. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is aware of the farmers' agitation seeking uniform land price for the land being acquired for development of Delhi-Katra Expressway in Sangrur (Punjab) and if so, the reaction of the Government thereto;**
- (b) whether the Government is aware of the huge difference in the land price for similar parcels of land being acquired for the said Expressway;**
- (c) if so, the reasons therefor; and**
- (d) the steps being taken by the Government in this regard to address the concerns of the affected farmers?**

ANSWER

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

(a) to (d) Yes Sir. The land is being acquired as per National Highways Act, 1956 and various provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013 through the Competent Authority for land acquisition (CALA). There is in-built provision in National Highways Act, 1956 to deal with the difference over compensation in the award declared by CALA and matter is being dealt accordingly.
